

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.184
TO BE ANSWERED ON 16TH NOVEMBER, 2016**

BROADBAND PLAN/TARIFF

†184. SHRI RAKESH SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government regulate the mobile data tariff and the data plan of the internet service provider;
- (b) if so, the details thereof;
- (c) whether the service providers are either increasing the data tariff or reducing the data validity period;
- (d) if so, the details thereof; and
- (e) the action taken by the Government to regulate the mobile data validity and tariff and also the steps taken to reduce the mobile data tariff to enable the common man to take advantage of digital services?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) to (e) Madam, as per Telecom Regulatory Authority of India (TRAI) Act, 1997, the TRAI notifies in the Official Gazette the rates of telecommunication services (telecom tariff) and regulates the tariff plans of Telecom Service Providers through Telecom Tariff Order (TTO) and other Regulations issued from time to time, which includes rates and validity period of mobile data tariff plans also. On 19th August 2016, TRAI has notified Telecom Consumers Protection (Tenth Amendment) Regulations (TCPR), 2016 for making provision of longer validity period (365 days) for mobile internet plans instead of maximum 90 days validity period allowed earlier. At present, the tariff of mobile telephone services is under forbearance and the service providers are free to offer their tariff plans at competitive rates based on market assessment and subject to restrictions, if any, under provisions of extant TTO/Regulations.
